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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid on the Table. Shri Mallikarjun Kharge.

...(Interruptions)

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): I beg to lay on the Table:

(1) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2012-2013.

(Placed in the Library. See LT No. 6608/15/12)

(2) A copy of the Apprenticeship (Amendment) Rules, 2011 (Hindi English versions) published in Notification No. G.S.R. 228(E) in Gazette of India the 23<sup>rd</sup> March, 2011 under sub-section (3) of Section 37 of the Apprentices Act 1961.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in the Library. See LT No. 6609/15/12)

(4) A copy of the Corrigendum (Hindi and English versions) of the Budget of the Ministry of Labour and Employment for the year 2012-2013.

(Placed in the Library. See LT No. 6610/15/12)

...(Interruptions)

## **12.0 ¼ hrs**

*At this stage, Shri K. Chandrasekhar Rao and*

*Shrimati M. Vijaya Shanthi came and stood on the floor near the Table.*

MADAM SPEAKER: Nothing else will go on record.

*(Interruptions)\**

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cochin Shipyard Limited and the Ministry of Shipping for the year 2012-2013.

(Placed in the Library. See LT No. 6611/15/12)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Gautam Budh Nagar, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) of the Inland Waterways Authority of India, Gautam Budh Nagar, for the year 2010-2011.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in the Library. See LT No. 6612/15/12)

...(Interruptions)

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): I to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between the MOIL Limited and the Ministry of Steel for the year 2012-2013.

(Placed in the Library. See LT No. 6613/15/12)

(2) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2012-2013.

(Placed in the Library. See LT No. 6614/15/12)

(3) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2012-2013.

(Placed in the Library. See LT No. 6615/15/12)

(4) Memorandum of Understanding between the KIOCL Limited and the Ministry of Steel for the year 2012-2013.

(Placed in the Library. See LT No. 6616/15/12)

(5) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2012-2013.

(Placed in the Library. See LT No. 6617/15/12)

(6) Memorandum of Understanding between the Hindustan Steelworks Construction Limited and the Ministry of Steel for the year 2012-2013.

(Placed in the Library. See LT No. 6618/15/12)

(7) Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2012-2013.

(Placed in the Library. See LT No. 6619/15/12)

(8) Memorandum of Understanding between the MECON Limited and the Ministry of Steel for the year 2012-2013.

(Placed in the Library. See LT No. 6620/15/12)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2010-2011.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in the Library. See LT No. 6621/15/12)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the the G.B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G.B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in the Library. See LT No. 6622/15/12)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in the Library. See LT No. 6623/15/12)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2010-2011.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in the Library. See LT No. 6624/15/12)

- (9) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
- (i) The Environment (Protection) (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 266(E) in Gazette of India dated 30<sup>th</sup> March, 2012.
- (ii) The Environment (Protection) Amendment Rules, 2012 published in Notification No. G.S.R. 152(E) in Gazette of India dated 16<sup>th</sup> March, 2012.

(Placed in the Library. See LT No. 6625/15/12)

- (10) A copy each of the following Notifications (Hindi and English versions) under Sections 12 & 13 of the Environment (Protection) Act, 1986:-
- (i) S.O. 1754(E) published in Gazette of India dated the 28<sup>th</sup> July, 2011, making certain amendments in the Notification No. S.O. 1174(E) dated 18<sup>th</sup> July, 2007.
- (ii) S.O. 264(E) published in Gazette of India dated the 13<sup>th</sup> February, 2012, making certain amendments in the Notification No. S.O. 1174(E) dated 18<sup>th</sup> July, 2007.
- (iii) S.O. 2609(E) published in Gazette of India dated the 22<sup>nd</sup> November, 2011, making certain amendments in the Notification No. S.O. 1174(E) dated 18<sup>th</sup> July, 2007.

(Placed in the Library. See LT No. 6626/15/12)

...(Interruptions)

SHRI K. CHANDRASEKHAR RAO (MAHBUBNAGAR): Let the Government say something. Why is the Government keeping mum?

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): On behalf of Shri Jyotiraditya M. Scindia, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the West Bengal Consultancy Organisation Limited, Kolkata, for the

year 2010-2011.

- (ii) Annual Report of the West Bengal Consultancy Organisation Limited, Kolkata, for the year 2010-2011 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in the Library. See LT No. 6627/15/12)

- (b) (i) Review by the Government of the working of the STCL Limited, Bangalore, for the year 2010-2011.  
(ii) Annual Report of the STCL Limited, Bangalore, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (1) above.

(Placed in the Library. See LT No. 6628/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of  
the Centre for Entrepreneurship Development Madhya Pradesh, Bhopal, for the year 2010-2011, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Entrepreneurship Development Madhya Pradesh, Bhopal, for the year 2010-2011.

(Placed in the Library. See LT No. 6629/15/12)

- (4) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2012-2013.

(Placed in the Library. See LT No. 6630/15/12)

- (ii) Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2012-2013.

(Placed in the Library. See LT No. 6631/15/12)

- (iii) Memorandum of Understanding between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry, for the year 2012-2013.

(Placed in the Library. See LT No. 6632/15/12)

- (5) A copy of the Chief Inspectors, Deputy Chief Inspectors and Inspectors (qualification and experience) Rules, 2012 (Hindi and English versions) published in the Notification No. G.S.R. 124(E) in Gazette of India dated the 7<sup>th</sup> March, 2012 under sub-section (2) of Section 28A of the Boilers Act, 1923.

(Placed in the Library. See LT No. 6633/15/12)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the NTC Limited and the Ministry

of Textiles for the year 2012-2013.

(Placed in the Library. See LT No. 6634/15/12)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 34 of the National Institute of Fashion Technology Act, 2006:-

- (i) The National Institute of Fashion Technology for the Post Graduate Degree, Under Graduate Degree, Diploma and Certificate Programme Ordinance, 2007 published in Notification No. NIFT/DC/06-07/Degree/42 in Gazette of India dated 30<sup>th</sup> January, 2012.
- (ii) The National Institute of Fashion Technology Academic Programmes Ordinances, 2012 published in Notification No. NIFT/DC/06-07/Degree/42 in Gazette of India dated 5<sup>th</sup> March, 2012.
- (iii) The First Statutes of National Institute of Fashion Technology, 2012 published in Notification No. F. No. NIFT/HO/ACT-Statutes/2007-Vol.III in Gazette of India dated 11<sup>th</sup> April, 2012.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) & (ii) of (2) above.

(Placed in the Library. See LT No. 6635/15/12)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2010-2011, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2010-2011.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in the Library. See LT No. 6636/15/12)

(3) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence for the year 2012-2013.

(Placed in the Library. See LT No. 6637/15/12)

- (ii) Memorandum of Understanding between the Hindustan Shipyard Limited and the Ministry of Defence for the year 2012-2013.

(Placed in the Library. See LT No. 6638/15/12)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways

Act, 1956:-

- (i) S.O. 1463(E) and S.O. 1464(E) published in Gazette of India dated 27<sup>th</sup> June, 2011, regarding collection of user fee in respect of National Highway No. 76 (Chittorgarh-Kota-Baran- Rajasthan/Madhya Pradesh Border Section) in the State of Rajasthan.
- (ii) S.O. 1203(E) published in Gazette of India dated 26<sup>th</sup> May, 2011, regarding collection of user fee in respect of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (iii) S.O. 1588(E) published in Gazette of India dated 11<sup>th</sup> July, 2011, regarding collection of user fee in respect of National Highway No. 7 (Lakhnadon-Seoni-Madhya Pradesh and Maharashtra Border) in the State of Madhya Pradesh.
- (iv) S.O. 1589(E) published in Gazette of India dated 11<sup>th</sup> July, 2011, regarding collection of user fee in respect of National Highway No. 28 (Lucknow to Faizabad to Gorakhpur-Uttar Pradesh/Bihar Border Section) in the State of Uttar Pradesh.
- (v) S.O. 1679(E) published in Gazette of India dated 21<sup>st</sup> July, 2011, regarding collection of user fee in respect of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (vi) S.O. 1680(E) published in Gazette of India dated 21<sup>st</sup> July, 2011, regarding collection of user fee in respect of National Highway No. 14 (Dwarka-Rajasthan/Gujarat Border) in the State of Rajasthan.
- (vii) S.O. 1681(E) published in Gazette of India dated 21<sup>st</sup> July, 2011, regarding collection of user fee in respect of National Highway No. 76 (Pindwara-Udaipur Section) and National Highway No. 14 (Pindwara to Rajasthan/Gujarat Border Section) in the State of Rajasthan.
- (viii) S.O. 1849(E) published in Gazette of India dated 8<sup>th</sup> August, 2011, regarding collection of user fee in respect of National Highway No. 4 (Bangalore-Hoskote-Karnataka/Andhra Pradesh Border Section) in the State of Karnataka.
- (ix) S.O. 3045(E) published in Gazette of India dated 24<sup>th</sup> December, 2010, regarding collection of user fee in respect of National Highway No. 66 (Tamil Nadu/Pondicherry Border- Tindivanam-Thiruvannamalai-Krishnagiri Section) in the State of Tamil Nadu.
- (x) S.O. 3059(E) published in Gazette of India dated 30<sup>th</sup> December, 2010, regarding collection of user fee in respect of National Highway No. 6 (Nagpur-Kondhali-Talegaon Section) in the State of Maharashtra.
- (xi) S.O. 104(E) published in Gazette of India dated 18<sup>th</sup> January, 2011, regarding collection of user fee in respect of National Highway No. 2 (Delhi/Haryana Border-Haryana/Uttar Pradesh Border Section) (Haryana/Uttar Pradesh Border-Kanpur Section) in the State of Haryana.
- (xii) S.O. 2852(E) published in Gazette of India dated 26<sup>th</sup> November, 2010, making certain amendments in the Notification No. S.O. 2331(E) dated 22<sup>nd</sup> September, 2010.
- (xiii) S.O. 2794(E) published in Gazette of India dated 16<sup>th</sup> November, 2010, regarding collection of user fee in respect of National Highway No. 2 (Uttar Pradesh/Bihar Border to Barwa Adda Section) in the State of Bihar.
- (xiv) S.O. 2764(E) published in Gazette of India dated 10<sup>th</sup> November, 2010, regarding collection of user fee in respect of National Highway No. 8A (Bamanbore to Samakhiali to Gandhidham Section) in the State of Gujarat.
- (xv) S.O. 940(E) published in Gazette of India dated 29<sup>th</sup> April, 2011, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 5 in the State of Punjab.
- (xvi) S.O. 986(E) published in Gazette of India dated 4<sup>th</sup> May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (xvii) S.O. 1556(E) published in Gazette of India dated 8<sup>th</sup> July, 2011, authorising the Land Acquisition Officer, NHAI, Bilaspur, Himachal Pradesh, as the competent authority to acquire land for building, maintenance, management and

operation of National Highway No. 21 (Bilaspur-Ner Chowk Section) in the State of Himachal Pradesh.

- (xviii) S.O. 1574(E) published in Gazette of India dated 8<sup>th</sup> July, 2011, making certain amendments in the Notification No. S.O. 1713(E) dated 13<sup>th</sup> July, 2009.
- (xix) S.O. 1317(E) published in Gazette of India dated 7<sup>th</sup> June, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Sonapat Section) in the State of Haryana.
- (xx) S.O. 1138(E) published in Gazette of India dated 20<sup>th</sup> May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (xxi) S.O. 968(E) published in Gazette of India dated 3<sup>rd</sup> May, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.
- (xxii) S.O. 1561(E) published in Gazette of India dated 8<sup>th</sup> July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xxiii) S.O. 1555(E) published in Gazette of India dated 8<sup>th</sup> July, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xxiv) S.O. 1553(E) published in Gazette of India dated 8<sup>th</sup> July, 2011, making certain amendments in the Notification No. S.O. 985(E) dated 4<sup>th</sup> May, 2011.
- (xxv) S.O. 1360(E) and S.O. 1361(E) published in Gazette of India dated 13<sup>th</sup> June, 2011, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 231 (Raibareilly-Jaunpur Section) in the State of Uttar Pradesh.
- (xxvi) S.O. 1550(E) published in Gazette of India dated 8<sup>th</sup> July, 2011, authorising the Land Acquisition Officer, District Bilaspur, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 21 (Ner Chowk-Manali Section) in the State of Himachal Pradesh.

(Placed in the Library. See LT No. 6639/15/12)

...(Interruptions)

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): On behalf of Shri D. Napoleon, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in the Library. See LT No. 6640/15/12)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur,

for the year 2010-2011.

(ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in the Library. See LT No. 6641/15/12)

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...(Interruptions)